

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 320/TT/2023**

Subject : Petition for approval of tariff under Sections 62(1)(b) and 79(1)(d) of the Electricity Act, 2003 and Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 9(2) and 10(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, in respect of four new Transmission and Distribution Elements for the 2019-24 tariff period.

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company (WBSEDCL) and Anr.

Parties Present : Shri Venkatesh, Advocate, DVC  
Shri Nihal Bhardwaj, Advocate, DVC  
Shri Samit Mandal, DVC  
Ms. Soumya Prasad Chowdhury, DVC

**Record of Proceedings**

The Petitioner, Damodar Valley Corporation has filed the present Petition for approval of the transmission tariff in respect of the four new Transmission and Distribution Elements for the 2019-24 tariff period, namely, 220 kV DSTPS sub-station along with Double Circuit ("D/C") LILO Lines to DSTPS, 220 kV Transmission Line [210 km Single Circuit ("S/C") MTPS-Ramgarh Line], 220 kV Transmission Line [230 km S/C MTPS-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end], and 220 kV Transmission Line [95 km S/C Ramgarh-Ranchi (PG) Line & One No. Bay at Ranchi (PG) end].

2. The learned counsel for the Petitioner submitted that there is an increase in the cost of all four Transmission & Distribution Elements due to a delay in the execution arising out of severe RoW issues at their respective locations.

3. After hearing the learned counsel for the Petitioner, the Commission directed notice be issued to the Respondents. The Commission further directed the Petitioner to file the following information, on an affidavit, within two weeks, with an advance copy of the

Respondents:

- (a) Details of the Investment Approval, SCM/RPC approvals; Purpose of construction of the transmission assets; SCOD of the transmission assets; Auditor's certificate, clearly indicating Hard Cost, IDC and IEDC as well as element-wise details, i.e., land, building, transmission line, sub-station, communication system, and capital cost as on the COD.
- (b) Form 6 (Financial Package upto COD), duly filled in showing debt and equity for all the assets.
- (c) Statement showing calculation of IDC (actual & notional, if any,) and its status of discharge upto the COD and thereafter for all the assets separately.
- (d) Form-9C for all the assets separately. (Form-9C has been submitted on the basis of project loan as a whole.)
- (e) Actual Income Tax/ MAT rate applicable during the period in the case of DVC.
- (f) Documents in support of drawl of loan with date and amount, rate of interest of loan and repayment schedule of the loan for all the assets covered in the Petition.
- (g) Justification for projected ACE claimed; Justification for time over-run and cost over-run, if any, together with the supporting documents.
- (h) Whether the Petitioner has recovered LD from the contractor? If so, submit the details thereof.
- (i) Status of the progress of work in respect of the Assets 1 to 4 at the time of termination of the contract.
- (j) Original sanction orders in respect of the Assets 2 to 4.
- (k) Clarify the discrepancies in the apportioned cost of Assets 2 to 4.

4. The Commission further directed the Respondents to file their respective replies within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. The Petition will be listed for the hearing on **20.8.2024**.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**

